



2026:DHC:8959



iron rods and *dandas* causing injuries on head and other parts of body. It is also alleged that in the course of the said assault, brother of the accused/applicant tore away clothes of wife of the complainant *de facto*.

4. Learned counsel for accused/applicant submits that he is in custody since 17.07.2026 and is suffering with unstable mind. It is also submitted that even wife of the accused/applicant is unable to meet him because the accused/applicant is also suffering with Tuberculosis. It is submitted by the learned counsel that the present case is a counter blast to FIR No. 0223/2026 registered by PS Maidan Garhi on the complaint of the co-accused Sandeep.

5. Learned APP for State, assisted by IO/ASI Rajbir Singh, submits that the injured complainant *de facto* was discharged from hospital on the day of occurrence itself and that the injuries suffered by him were found to be simple in nature. It is submitted that chargesheet has already been filed.

6. Keeping in mind the overall circumstances, especially the non-filing of status report, which conveys that State has no serious objection to this bail application, coupled with the fact that the injured was discharged from hospital on the same day after treatment of his simple injuries, the bail application is allowed.

7. The accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate.

BAIL APPLN. 3614/2026

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GIRISH
KATHPALIA

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Signature Not Verified
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By: RAHUL YADAV
Signing Date: 09.10.2026
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8. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

**GIRISH
KATHPALIA**

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**GIRISH KATHPALIA
(JUDGE)**

OCTOBER 9, 2026/as